

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA 150/2000

Friday the 11th day of February, 2000.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K. Vasudevan Pillai
S/o Krishna Pillai
Retired 'A' Special Guard
Krishna Vihar, Ottur, Nambiar Mangalam
Moongedu P.O., Thiruvananthapuram.Applicant

(By advocate Mr Pirappancode vs Sudheer)

Versus

1. Union of India represented by Secretary, Ministry of Railways New Delhi.
2. Divisional Railway Manager Mumbai Division, DRM's Office Western Railway, Mumbai Central Mumbai.

...Respondents.

(By advocate Mr K.V.Sachidanandan)

The application having been heard on 11th February, 2000 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks the following reliefs:

- i) Direct the respondents to extend the benefit of A2 and A3 thereby recomputing the pension and family pension of the applicant by calculating 75% of pay as running allowance of the running staff who retired between 1.1.73 and 4.12.88 as early as possible and at any rate within a time limit to be fixed by this Tribunal.
- ii) Direct that the arrears on account of recomputation of pension and other retiral benefits be paid with 12% interest with effect from 25.7.97, the date of the judgement of Hon'ble Supreme Court of India.
- iii) Direct that a copy of the pension payment order consequent on the introduction of the 5th Pay Commission be given to the applicant

and

- iv) Grant such other reliefs as this Hon'ble Tribunal deems fit and proper in the circumstances of the case including the costs of the OA.

and

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2. When the OA was taken up, learned counsel appearing for the applicant submitted that it is suffice to direct the second respondent to consider and pass appropriate orders on A4 representation within a time frame.

3. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

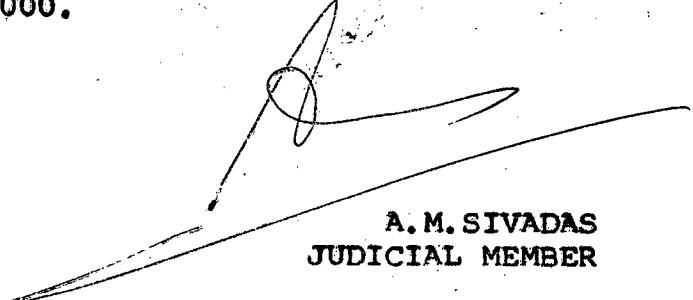
4. Accordingly the second respondent is directed to consider A4 representation and pass appropriate orders within three months from the date of receipt of a copy of this order.

OA is disposed of as above. No costs.

Dated 11th February, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

A2: True copy of the letter No. PC-III/92-CTC-1/2 dated 14.10.97 of the first respondent.

A3: True copy of the letter No. PS/182/97/ No. E(s)47890 Vol. XVII dated 22.10.97 issued by the Western Railway, Headquarters Office, Church Gate, Bombay to all Divl. Rly. Managers/Central Work Managers.

A-4: True copy of the application dated 28.6.99 submitted by the applicant before the second respondent.